

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 494/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Wenda Co. Ltd.
V/s.
Desmo Exports Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Munish Bhatia Adv



ORDER

T.C.P. No. 494/I&BP/NCLT/MB/MAH/2017

1. Ld. Counsel of the Petitioner has placed on record a Withdrawal Application to withdraw the Petition.
2. Petitioner is a foreign company incorporated and existing under the laws of China. Petitioner neither has any office in India nor any account with any bank of financial institution as defined under Sub-section (14) of Section 3 of I&BC and, therefore, unable to comply with the I&BC.
3. As a result, seeking permission to withdraw the Petitioner. TCP No.494/2017 disposed of as "Withdrawn". To be consigned to records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 21.11.2017

vkr

Sd/-

M.K. Shrawat
Member (Judicial)